

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
30-04-2024 AT 10:30 AM**

**CP(IB) No. 301/9/HDB/2020
AND
IA (IBC) 518/2024 in CP(IB) No. 301/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

CYMK Inks LLP

...Operational Creditor

AND

Lotus Poly-Packs Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 518/2024

Matter passed over.

Matter called again. Learned Counsel Mr Manav Gecil Thomas, for respondent no.1 present through Video Conference.

Mr Zitendar Rao, Resolution Professional present through Video Conference.

Learned Counsel for the respondent states that the amount of Rs 86580/- has been paid to the Resolution Professional.

However, learned Resolution Professional submitted that the same is not in accordance with the invoice.

Let the Resolution Professional submit an invoice as per entitlement, and the members of the CoC shall look into the same and if there is a short fall in the payment the same be paid by next hearing date.

Call on 05.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)